

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 8th day of June, 2001.

Original Application No. 766 of 2001.

CORAM :-

Hon'ble ^mr. Justice RRK Trivedi, V.C.

Hon'ble ^aaj Gen KK Srivastava, A.M.

1. Paneh Dev
Assistant Instructor,
S/o Sukkhu Yadav
Vill-Baraela, Post-Domanpur
Distt-Sant Ravi Das Nagar
Posted at Carpet Weaving Training Centre Sewait
Distt-Allahabad.
2. Kamlesh Singh
Assistant Instructor
S/o Late Mani Singh
Vill-Jankhaon, Post-Gopiganj,
Distt-Sant Ravidas Nagar.
3. Ram Sajeevan
Assistant Instructor
S/o Late Ram Khelavan Pal
Vill-Ramraipur, Post-Bhadohi
Distt-Sant Ravi Das Nagar.
4. Jokhan Ram
Assistant Instructor
S/o Late Kuttu
Village-Chakharvanshpur, Post-Asnauvbazar,
Distt-Sant Ravi Das Nagar.
5. Bal Chand
Assistant Instructor
S/o Late Baijnath
Vill-Hussainpur, Post-Khamaria Distt-Mirzapur
6. Gulab Chand
Assistant Instructor
Village Hussainpipur, Post-Khamaria Distt-Mirzapur
7. Ram Naresh Giri, Assistant Instructor,
S/o Late Sarvada Giri,
Vill-Manda Khas, Post-Handia
Distt-Allahabad.

Sri NL Srivastava, Advocate)

. Applicants

Versus

1. Union of India Ministry of Textiles
Through its Secretary, New Delhi.
2. Development Commissioner(Handicrafts)
West Block No.7 RK Puram, New Delhi



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3. Director Central Region, Office of the Development Commissioner (Handicrafts)
B-46, Mahanagar Extension, Lucknow.
4. Assistant Director
Office of the Development Commissioner (Handicrafts)
1A/3A, Ram Priya Road, Allahabad

(Sri R.C. Joshi, Advocate)

. Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

By this OA the applicants have prayed for a direction to respondent no.2, Development Commissioner (Handicrafts), New Delhi to grant benefit of Assured Career Progression Scheme to the applicants w.e.f. 9-8-1999. The claim of the applicants is that they are serving under the Ministry of Textiles as Asst. Instructors in Carpet Weaving Training Centre. It is claimed that the applicants have already served for more than 15 years and, therefore, are entitled for the benefits of Assured Career Progression Scheme introduced by the Central Government.

2. Before coming to this Tribunal for relief the applicants filed representations before respondent no.2, a copy of which is annexed as Annexure-A-4 to the OA. In our opinion ends of justice shall be served if respondent no.2 is directed to decide the representation of the applicants by a reasoned order within specified time.

3. The OA is accordingly disposed of finally with the direction to the respondent no.2 to decide the representations of the applicants within three months from the date a copy of this order is filed before respondent no.2. In order to avoid delay, the applicants may file copy of fresh application alongwith a copy of this order. No costs.



Member (A)



Vice Chairman

Dube/